

nITEM NO.20

COURT NO.7

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2010
CC 5892/2010

(From the judgement and order dated 11/07/2005 and 06/01/2010 in
CMWP No. 35520/2004 & CMRP No. 141959/2005 of The HIGH COURT OF
JUDICATURE AT ALLAHABAD)

GAJRAJ PRASAD TIWARI

Petitioner(s)

VERSUS

STATE OF U.P.& ORS.

Respondent(s)

With IA 1 (c/delay in filing SLP and office report)

Date: 19/04/2010 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MARKANDEY KATJU

HON'BLE MR. JUSTICE A.K. PATNAIK

For Petitioner(s)

Mr. Pramod Swarup, Sr. Adv.
Mr. Ameet Singh, Adv.
Ms. Pareena Swarup, Adv.
Mr. Akshay Verma, Adv.for
Mr. Prashant Chaudhary, Adv.

UPON hearing counsel the Court made the following
O R D E R

Issue notice on the application for condonation of
delay as also on the special leave petitions.

Until further orders, the operation and
implementation of the impugned orders shall remain stayed.

(Parveen Kr. Chawla)
Court Master

(Indu Satija)
Court Master